

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.293/18, 297/2018, 387/18
In
CP (IB) No.42/Chd/Hry/2017**

In the matter of:

Corporation Bank

...Petitioner-Financial Creditor

Versus

Amtek Auto Ltd.

...Respondent-Corporate Debtor

Present: Ms. Srishti Kapoor, Resolution Professional for CA No.387/18
Mr. Mayank Mathur with IPS Mangat in CA No.293/18
Mr. Salil Sabhlok, Advocate for Resolution Professional in CA
No.297/18
Mr. Tejinder Singh & Mr. Manish Jain, Advocates for respondent
Nos.5, 6, 7, 9, 10 & 12 (CA No.297/18)
Mr. Vaibhav Sharma, Advocate for respondent Nos.1, 3, 4, 11, 8
(CA No.297/18)

CA No.293 of 2018

The learned counsel for the applicant seeks time to amend the memo of parties. List the matter on 13.11.2018. The amended memo of parties be filed within 2 weeks with copy advance to the counsel opposite.

CA No.297 of 2018

Mr. Salil Sabhlok, Advocate has filed Power of Attorney for the applicant i.e. the Resolution Professional. Mr. Vaibhav Sharma, Advocate has filed Power of Attorney for respondent Nos.1, 3, 4 and 11 and memo of appearance for respondent No.8 and Mr. Tejinder Singh, Advocate has filed memo of appearance for respondent Nos.5, 6, 7, 9, 10 and 12.

The affidavit of service has not been filed which would in particular be required in respect of service on respondent No.2 and 13 who are not represented today. The learned counsel for the Resolution

Professional submits that the affidavit would be filed shortly. It is however submitted that respondent No.2 and 13 have also been served as per the record to be filed along with affidavit. The affidavit of service be filed within 10 days. List the matter on 13.11.2018. Reply by the respondents be filed within 4 weeks with copy advance to the counsel opposite and rejoinder, if any, be filed at least 3 days before the date fixed.

CA No.387 of 2018

Learned counsel for the applicants seeks time to amend the memo of parties. List the matter on 13.11.2018. The amended memo of parties be filed within 2 weeks with copy advance to the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sept., 19, 2018
Anchal